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Serial No. of Order	Date of Order	Order with Signature O. A. No. 299/96 and CP 24/96	Office no. _____ action (if any) _____ taken on _____
12.	3.3.97	<p>Learned counsel for the petitioner Mr. B. Pal has filed a memorandum on 25.2.97. In this Memorandum, it is seen that the applicant has stated that he has been assured that the grievance of the petitioner will be looked into sympathetically by the Respondents. In view of this he seeks permission to withdraw the aforesaid Original Application and the Contempt Petition 24/96.</p> <p>In the light of the above facts stated in the memorandum, permission is granted. Original Application No. 299/96 and Contempt Petition No. 24/96 are, therefore, dismissed as withdrawn.</p> <p>Learned Additional Standing Counsel Mr. Akhaya Kumar Mishra, for the Respondents is present.</p> <p><i>S. V. M.</i> Vice-Chairman J. S. Member (Judl.)</p>	<p>order No. 12</p> <p>A free copy of order No. 12 dated 3.3.97 may be handed over to the counsel to applicant.</p> <p>M 10/3/97 S. C.</p> <p>Received copy P. C. Panel 10/3/97</p>